

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.1136 of 2020

IN THE MATTER OF:

Jasjit Singh Sawhney

...Appellant

Versus

Earc & Ors.

...Respondents

For Appellant: Ms. Neha Tanwar, Advocate

For Respondents: None

O R D E R
(Virtual Mode)

04.01.2021 Heard Counsel for the Appellant. Perused para – 31 of the Impugned Order. The learned Counsel states that against the Orders of the Hon'ble Supreme Court, the Adjudicating Authority (National Company Law Tribunal, New Delhi, Principal Bench) has relied on Article 62 of the Limitation Act to hold that the debt is within limitation.

Issue Notice. Requisite along with process fee, if not filed, be filed by tomorrow. If the Applicant provides the e-mail address of the Respondent, let Notice be also issued through e-mail.

List the Appeal 'for admission (after Notice) hearing' on 25th January, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md